

**GOVERNMENT OF INDIA
COMMERCE AND INDUSTRY
LOK SABHA**

UNSTARRED QUESTION NO:526
ANSWERED ON:09.07.2004
INSPECTION OF EXPORT FIRMS H
Athawale Shri Ramdas

Will the Minister of COMMERCE AND INDUSTRY be pleased to state:

- (a) whether there has been inspection of export firms by the Government during the last three years to identify the firms not following the norms; if so, the details thereof;
- (b) the total number of export firms against whom complaints have been received by the Government and have been blacklisted;
- (c) whether the Government propose to take action against the blacklisted firms; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND INDUSTRY (SHRI E.V.K.S. ELANGO VAN)

(a) to (d): Inspection of export firms are not carried out on routine basis. However, whenever violation/non-compliance of the provision of Customs Act; Central Excise Act/Foreign Trade (Development & Regulation) Act, Exim Policy or any other Export related Acts/ Rules/Procedures is observed/reported, detailed investigation is carried out by field formation of concerned wings of Government such as Directorate of Revenue Intelligence, Directorate of Central Excise Intelligence, Directorate General of Foreign Trade etc. At times, agencies like Central Bureau of Investigation are also associated with such investigations. Such investigations also include inspection of records of concerned export firms. Based on the outcome of such investigations/inspections, necessary action is taken against the defaulter firms under the provisions of respective Acts/Rules. Since various Govt. agencies having countrywide network of field formations are involved in the process, there is no centralised data of the number of complaints received by various agencies of the Govt. and action taken by them against the defaulter firms.